

CENTRAL ADMINISTRATIVE TRIBUNAL
MUMBAI BENCH, MUMBAI.

ORIGINAL APPLICATION Nos.02/2020, 03/2020,
01/2020 & 04/2020

Date of Decision: 1st January, 2020

CORAM: R. VIJAYKUMAR, MEMBER (A)

Mrs. Priyanka Kiran Patil
Age:32 years, Occ : Family Welfare
Attendant Residing at Laxman Patil House,
Near Ganesh Mandir, Paylipada,
Trombay, Mumbai – 400 088.
The applicant is employee of the
respondents and working with
The office address of Respondent No.3

... *Applicant in*
OA No.02/2020

Mr. Vijay Kumar Tavhare
Age:45 years, Occupation:Radiographer
Residing at Flat No.45, Shivshahi Building,
Shivai Nagar, Plot No.03, J.K. Ground Post,
Thane (W) – 400 606
The applicant is employee
of the Respondents and working with
The Office address of Respondent No.3

... *Applicant in*
OA No.03/2020

1. Mr. Bala Subramanyam Lingala
Age : 42 years, Occupation : Pharmacist
Residing at C-104, Malhar Park,
Chinchpada Road, Kalyan (E),
Thane – 421 306.

2. Mr. Satinder Roop Singh
Age : 42 years, Occupation :Pharmacist
Permanent resident of Village Jalari/
Post Office, Janyakar Tahasil,
District : Kangra
The Applicant No.1 and 2 are employees
of the Respondents and working with
The office address of Respondent No.3.

... *Applicants in*
OA No.01/2020

Mrs. Vanita Taya Patil
Age : 48 years, Occupation : Lady Health

Visitor Residing at Room No.303,
Bharat Co-operative Housing Society Ltd.,
3rd Floor, 65-A, C.S. No.137, Dockyard Road,
Mumbai – 400 010.

The Applicant is employees
of the Respondents and working with
The Office address of Respondent No.3

... *Applicant in*
OA No.04/2020

(By Advocate Shri Santosh Karandikar)

Versus

1. Union of India through Secretary
Ministry of Defense having office at
Room No.234 – South Block,
Ministry of Defense Office,
New Delhi – 110 011.
2. Flag Officer Commanding-In-Chief
(For CCPO), Western Naval Command,
Mumbai – 400 023.
3. The Admiral Superintendent,
Naval Dockyard (For SMP)
Mumbai – 400 023.

... *Respondents in*
all OAs

ORDER (ORAL)

These matters have been placed before
this Bench since objections have not been
removed after filing of the OA Nos.02, 03 &
01/2020 with requisite diary numbers on
05.11.2019 and OA No.04/2020 on 27.11.2019.
Applicants and their counsel were again asked to
rectify the objections by Notice dated
09.12.2019 but such objections have not been
removed nor circulation requested.

2. It is also noticed that the applicants had earlier filed an OA No.333/2019 which has been disposed of on 08.07.2019 granting liberty to the concerned applicant to file individual applications as per their claimed eligibility for allowances within two weeks from receipt of orders which were issued on 11.07.2019. However, these OAs have been filed after nearly 100 days from the date of those orders. No application has been filed for condonation of delay as to explain the reason for such delay in filing these OAs.

3. When these cases were called today, neither the applicants nor their counsel were present.

4. In the circumstances, it is clear that the applicants are not interested in pursuing these matters and no orders can be passed in the absence of the applicants or their counsel.

5. In the circumstances, these Original Applications are dismissed in default for non-prosecution. No costs.

(R. Vijaykumar)
Member (A)

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SD 1/2/20

